

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 155/94

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New Delhi this the 19th day of July, 1999

Hon'ble Shri V.Ramakrishnan, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

In the matter of

Union of India through:

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Personnel Officer,
Bikaner Division, Northern Railway,
D.P.M.'s Office, Bikaner.

.. Applicants

(By Advocate Shri R.L.Dhawan)

Versus

1. Sh. Dharam Chand S/O
Sh. Hari Singh, Casual Labour,
C/O P.W.I. Bikaner Division,
Northern Railway, Rewari.
2. Presiding Officer,
Central Govt. Labour Court,
Ansal Bhawan, 11th Floor,
Kasturba Gandhi Marg, N/Delhi.

.. Respondents

(None for the Respondents)

O R D E R (ORAL)

(Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

Shri R.L.Dhawan, learned counsel for the applicants submits that as per law laid by the Hon'ble Supreme Court, this Tribunal has no jurisdiction to entertain such applications and therefore, he seeks permission to withdraw the O.A.

2. Permission to withdraw the OA is granted. In the absence of jurisdiction by this Tribunal, the OA may be returned to the applicants for pursuing their remedies before appropriate forum, keeping one copy for record purposes.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

V. Ramakrishnan
(V. Ramakrishnan)
Vice Chairman(A)

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